

ODISHA ACT 2 OF 2011

***THE ODISHA SAW MILLS AND SAW PITS (CONTROL)
AMENDMENT ACT, 2010**

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**AN ACT FURTHER TO AMEND THE ODISHA SAW MILLS AND SAW
PITS (CONTROL) ACT, 1991**

BE it enacted by the Legislature of the State of Odisha in the
Sixty-first Year of the Republic of India, as follows :—

Short title.

1. This Act may be called the Odisha Saw Mills and Saw Pits
(Control) Amendment Act, 2010.

Amendment
of section 4.

2. In the Odisha Saw Mills and Saw Pits (Control) Act, 1991, in
section 4, after the second proviso to sub-section (1), the following proviso
shall be inserted, namely:—

Odisha
Act 27
of 1991.

“Provided also that the State Government may identify industrial estates
within such area not exceeding two in one district and shall, subject to compliance
of the guidelines issued, from time to time, allow the Saw Mills or Saw Pits for
their establishment relocation and functioning in such industrial estates.

Explanation—For the purpose of this sub-section, the expression
“industrial estate” shall have the same meaning assigned to it under clause
(i) of section 2 of the Odisha Industrial Infrastructure Development
Corporation Act, 1980.”

Odisha
Act 1 of
1981.